

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'F' NEW DELHI**

BEFORE SHRI CHANDRA MOHAN GARG, JUDICIAL MEMBER
AND
SHRI L.P. SAHU, ACCOUNTANT MEMBER

**ITA No. 2471/Del/2015
Assessment Year: 2011-12**

Jag Roshani H. No. 16, Village & P.O Bakoli, Alipur Delhi – 110 036 PAN AIDPR1768D (Appellant)	vs.	Pr. CIT Delhi – 13, New Delhi (Respondent)
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**ITA Nos. 2472/Del/2015
Assessment Year: 2011-12**

Sanjeev Kumar H. No. 16, Village & P.O Bakoli, Alipur Delhi – 110 036 PAN APWPK5402P (Appellant)	vs.	Pr. CIT Delhi – 13, New Delhi (Respondent)
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Appellant by: Shri B.N. Goswamy, Advocate
Respondent by: Mrs. Nandita Kanchan, CIT (DR)

ORDER

PER CHANDRA MOHAN GARG, JUDICIAL MEMBER

Captioned appeals have been filed against the order of the Pr. CIT, New
Delhi both dated 26.3.2015 for asstt. year 2011-12.

2. In these appeals the appellants have challenged the order of the PCIT passed u/s 263 of the Income Tax Act 1961 (for short the Act). However in the beginning of the arguments the Ld. Counsel for the appellants submitted that since the AO on 29.3.2016 has passed assessment order u/s 143(3) r.w.s. 263 of the Act and the assesses are satisfied with the assessment orders passed in pursuant to the impugned order of PCIT therefore appeals do not want to further agitate the issue before this Tribunal and the appellants may kindly be allowed to withdraw these appeals. Ld. DR submitted that the department has no objection if the appellants are allowed to withdraw their appeals and appeals may kindly be dismissed as withdrawn first.

3. In view of above submissions of both the sides appellants are allowed to withdraw their appeals and both the appeals are dismissed as withdrawn.

The order was pronounced on conclusion of the hearing on 28th April, 2016.

sd/-

(L.P. SAHU)
ACCOUNTANT MEMBER

sd/-

(CHANDRA MOHAN GARG)
JUDICIAL MEMBER

Dated 28th April, 2016

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Copy of order forwarded to:

1. Appellant
2. Respondent
3. CIT(A)
4. CIT
5. DR

By Order
Asstt Registrar, ITAT